

Notes of the Registry

Orders of the Tribunal

for Admonition &
Inform order —
Copy ~~cp~~ served on
BSC

Bench

16
2/3/06

For Admision pt.

Bench.

For Admision pt. as
per Memo.

16
2/3/06

Bench.

Order dated 22.02.2006.

By filing a memo dated 22.02.06,
Mr. S. Mohanty, Ld. Counsel for the ^{the} applicant —
copy ~~for~~ acknowledgement of this matter by one
week to obtain ~~written~~ instruction
from his client. Party's attorney. The matter
is adjourned to be taken up when ready.

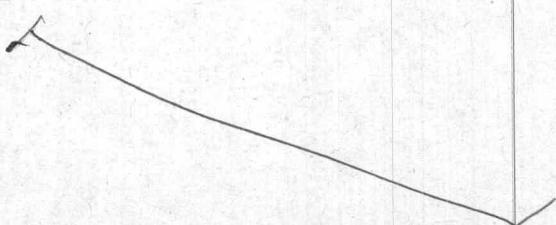
~~Member S~~

ORDER DATED: 03.03.2006

Heard Mr. S.Mohanty, Ld. Counsel appearing for the Applicant and Mr. B.K.Behera, Ld. Additional Standing Counsel for the Union of India and perused the materials placed on record.

2. In a disciplinary proceeding, the Applicant faced "removal from service" by an order passed on 08.03.2004. It appears, the Applicant preferred an appeal on 23.04.2004, which is still pending. If that is so, then this case is a premature one.

3. In the aforesaid premises, this Original Application is hereby disposed of, at admission stage, with a direction to the Respondents (especially to the Respondent No.2/Chief Post Master General of Orissa Circle having headquarters at Bhubaneswar) to



B
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order of 11.3.06Copy of Order may be given to both the Counsel7.3.06S-03/06Copy of Order with notice may be sent to all respondents by post.11.3.06S-03/06

dispose of the appeal of the Applicant expeditiously/preferably within a period of 90 days; if the same has not yet been disposed of. However, by believing the statement of the Applicant that the appeal in question is still pending, liberty is hereby granted to the Applicant to put up additional grounds, if any, by 10.03.2006. If additional grounds are made available to the Respondents on or before 10.03.2006; then the Appellate Authority should take the same into consideration before disposal of the appeal in question.

4. Send copies of this order to the Respondents (along with copies of the Original Application) and free copies of this order be also given to Mr. S.Mohanty, Ld. Counsel appearing for the Applicant and to Mr. D.K.Bhera, Ld. Additional Standing Counsel; on whom a copy of this O.A. had already been served.

03/03/06
MEMBER (JUDICIAL)